

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00244/2021

Date of Order: This, the 05th day of October, 2021

**HON'BLE MS. JASMINE AHMED, MEMBER (J)
HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

Naresh Kumar Aggarwal, aged about 67 years, S/o Late Sri Siya Ram Aggarwal R/o D-58 Surya Palace, Delhi Road Meerut City, Meerut 250002.

... Applicant



By Advocate: Shri Dharmendra Awasthi.

- Versus -

1. Union of India through the Secretary, Ministry of Communication, Department of Posts, Government of India, Dak Tar Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Senior Superintendent of Posts Offices, Ghaziabad Division, Ghaziabad.

.....Respondents

By Advocate: Ms. Prayagmati Gupta.

O R D E R (ORAL)

BY HON'BLE MS. JASMINE AHMED, MEMBER (J).

Learned counsel for the applicant states that the applicant has certain grievance with regard to grant of 3rd financial up-gradation under MACP scheme for which he preferred a representation to the respondents on

21.04.2021 but till date no reply has been received from the respondents. Learned counsel for the applicant states that at this stage the applicant would be happy and satisfied if a direction is given by this Tribunal to the respondents to consider and his representation dated 21.04.2021 by taking into account the certain judgments of the Hon'ble Apex Court as well as Hon'ble High Court on the issue. On pointed query from the learned counsel for the applicant, whether such judgments have been attached with the representation or not, the answer came negative.



2. Accordingly, we direct the applicant to prefer a fresh representation by attaching the judgments which he wants to rely upon within a period of 07 days from today and the respondents are directed to decide the same after taking into account the citations attached with the representation by way of a detailed reasoned and speaking order within a further period of two months from the date of receipt of such representation.
3. Original Application is disposed of at the admission stage accordingly. It is made clear that we are not commenting anything on the merits of the case.
4. There shall be no order on costs.

(A.MUKHOPADHAYA)
MEMBER (A)

JNS

(MS. JASMINE AHMED)
MEMBER (J)